

Before the Hon'ble National Green Tribunal,
Principal Bench, New Delhi

I.A. No. ____ of 2025

IN

O.A. No. 365/2021

IN THE MATTER OF:

SHAMSHER SINGH

APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS

RESPONDENTS

Index

S. no.	Particulars	Page No.
1.	Status Report on Behalf of Delhi Jal Board	1-7
2.	Annexure 1: communication dated 01.09.2025 addressed by DJB to DUSIB, requesting coordinated intervention for interception of drains emanating from the 10 JJ clusters.	8-10
3.	Annexure 2: map identifying the drains requiring interception, indicating flow alignments and connectivity to STPs/DSTPs	11
4.	Annexure 3: A status list of 10 drains/JJ clusters, where DUSIB's cooperation is specifically required for	12-13


BHUPESH KUMAR
CHIEF ENGINEER (SDW)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varunajaya Phase-II, Karol Bagh
New Delhi-110005

	pulling down of individual discharge connections, promotion of public toilet usage, or relocation/rehabilitation.	
--	---	--



BHUPESH KUMAR
CHIEF ENGINEER (SDW)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varunalaya Phase-II, Karol Bagh
New Delhi-110005

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

M.A. No. ____ of 2025

IN

Original Application No. 365/2021

IN THE MATTER OF:

SHAMSHER SINGH

... APPLICANT

Versus

GOVT. OF NCT OF DELHI & ORS.

... RESPONDENTS

STATUS REPORT ON BEHALF OF DELHI JAL BOARD

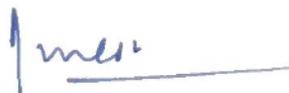
I, Bhupesh Kumar, S/o Sh. R.P. Bhaskar, aged about 55 years, presently designated as Chief Engineer (SDW), Delhi Jal Board, Govt. of NCT of Delhi, having office at Varunalaya Phase-II, Karol Bagh, New Delhi – 110005, do hereby solemnly affirm and respectfully submit this Status Report on behalf of the Delhi Jal Board, as under:

1. That the present Original Application concerns the issue of untreated sewage and sullage being discharged from JJ (Jhuggi-Jhopri) clusters of Delhi directly into stormwater drains, including Barapullah and its tributaries, ultimately polluting River Yamuna.



BHUPESH KUMAR
CHIEF ENGINEER (SDW)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varunalaya Phase-II, Karol Bagh
New Delhi-110005

2. The Present status report is being filed on behalf of the Delhi Jal Board in compliance of the order of this Hon'ble Tribunal dated 02.05.2025.
3. That this Hon'ble Tribunal, in its orders dated 03.09.2013 in O.A. No. 108/2013 (*Society for Protection of Environment and Biodiversity v. Union of India & Ors.*), as also in *Manoj Misra v. Union of India* (O.A. No. 300/2013, judgment dated 13.01.2015), has unequivocally directed that natural storm drains must be kept free of sewage and that all agencies concerned shall ensure interception of sewage and its diversion to proper sewage treatment plants (STPs).
4. That in furtherance of these directions, Delhi Jal Board (hereinafter "DJB") has consistently been placing on record status reports indicating the progress of interception and trapping of JJ clusters. Out of 639 JJ clusters in NCT of Delhi, 576 clusters have already been trapped and connected with DJB's sewerage network. One JJC does not exist at site and for one JJC, no sewage is going into drain and therefore no trapping in sewerage system is required.
5. That the remaining 61 clusters, out of which 48 are technically feasible for interception into sewerage system/ portable DSTPs, continue to generate approximately 2.52 MGD (\approx 11442 KLD) of untreated sewage. The same must necessarily be intercepted in order to prevent irreparable environmental degradation and ensure compliance with statutory obligations under the Water (Prevention and Control of Pollution) Act, 1974, the Environment (Protection) Act, 1986, and Articles 21 and 48A of the Constitution of India.



BHUPESH KUMAR
CHIEF ENGINEER (SDW)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varunalaya Phase-II, Karol Bagh

Statutory Duty of DUSIB

5. That the Delhi Urban Shelter Improvement Board (**DUSIB**) has been constituted under the Delhi Urban Shelter Improvement Board Act, 2010, and is the nodal statutory authority entrusted with matters relating to:

- In-situ improvement of JJ clusters.
- Relocation and rehabilitation of JJ clusters where continuation in situ is not feasible.
- Provision and maintenance of community and public sanitation facilities within JJ clusters.

6. That in view of this statutory mandate, the role of DUSIB is inextricably linked with the execution of DJB's interception plan, for the following reasons:

- **Access and Coordination:** DUSIB, being the custodian of JJ cluster sites, is indispensable for granting access, facilitating cooperation of residents, and ensuring implementation of sewerage connections.
- **Community Toilets and Public Facilities:** DUSIB is the implementing agency for public toilets, which must be connected to DJB's network in order to eliminate discharge into storm drains.



BHUPESH KUMAR
CHIEF ENGINEER (SDW)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varunalaya Phase-II, Karol Bagh
New Delhi-110005

- **Relocation and Rehabilitation:** In cases where technical feasibility for interception is absent, DUSIB alone has the statutory mandate to relocate or rehabilitate affected JJ clusters.

Action Taken by DJB

7. That in furtherance of the Tribunal's orders, DJB has taken the following steps vis-à-vis DUSIB:

- A formal communication dated 01.09.2025 herein annexed as- **Annexure 1** has been addressed by DJB to DUSIB, requesting coordinated intervention for interception of drains emanating from the 10 JJ clusters.
- DJB has prepared a map identifying the drains requiring interception, indicating flow alignments and connectivity to STPs/DSTPs herein annexed as- **Annexure 2**.
- A status list of 10 drains/JJ clusters, where DUSIB's cooperation is specifically required for pulling down of individual discharge connections, promotion of public toilet usage, or relocation/rehabilitation, has been compiled herein annexed as- **Annexure 3**.

8. That by way of illustration:

- In Shri Ram JJC near Springdale School, Dhaula Kuan, the discharge was successfully trapped with the action and


BHUPESH KUMAR
CHIEF ENGINEER (SDW)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varunalaya Phase-II, Karol Bagh
New Delhi-110005

cooperation of DUSIB and treatment of waste was effectively carried out by DJB.

- In Ambedkar Basti, West Block-II, R.K. Puram, DJB's report has specifically noted that DUSIB's intervention is required to promote use of public toilets and remove direct discharges.
- In Leprosy Colony, R.K. Puram and Kusumpur Pahari, technical infeasibility of interception necessitates relocation measures, which fall squarely within DUSIB's mandate.

9. That the necessity of impleading and involving DUSIB flows not only from its statutory responsibilities but also from binding judicial mandates:

- Section 24 of the Water (Prevention and Control of Pollution) Act, 1974 prohibits discharge of untreated sewage into any stream or drain.
- The Hon'ble Tribunal in *Manoj Misra* (supra) directed that "stormwater drains shall not carry sewage" and mandated that all concerned authorities must take effective steps to reverse such unlawful practices.
- The Constitution of India, through Article 48A (Directive Principles) and Article 51A(g) (Fundamental Duties), imposes



BHUPESH KUMAR
CHIEF ENGINEER (SDW)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varunalaya Phase-II, Karol Bagh
New Delhi-110005

obligations on the State and citizens alike to protect and improve the natural environment.

10. That it is, therefore, incumbent upon DUSIB, as a statutory authority, to coordinate with DJB to ensure compliance with these obligations and to facilitate interception of sewage from JJ clusters, failing which the continued discharge into storm drains would not only contravene environmental law but also violate citizens' right to a clean and healthy environment under Article 21 of the Constitution.
11. Therefore it becomes indispensable to implead and direct DUSIB to carry out the works of Interception and trapping of the 10 drains in order to enable DJB to treat the respective waste and prevent its discharge in the water bodies.

Prayer

In view of the foregoing, it is most respectfully submitted that this Hon'ble Tribunal may be pleased to:

- a) Take on record the present Status Report filed on behalf of DJB;
- b) Direct DUSIB to actively coordinate with DJB in matters of interception, in-situ improvement, and relocation of JJ clusters, so as to ensure that untreated sewage is not permitted to enter storm drains;
- c) Pass any further orders or directions as may be deemed fit, so as to secure compliance with statutory duties and the Hon'ble Tribunal's binding directions.



BHUPESH KUMAR
CHIEF ENGINEER (SDW)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varunalaya Phase-II, Karol Bagh
New Delhi-110005

VERIFICATION

Verified on solemn affirmation at New Delhi on this 8th day of September, 2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

**DEPONENT**

BHUPESH KUMAR
CHIEF ENGINEER (SDW)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varunalaya Phase-II, Karol Bagh
New Delhi-110005

DELHI JAL BOARD: GOVT OF NCT OF DELHI
OFFICE OF THE CHIEF EXECUTIVE OFFICER
VARUNALAYA PH-II, KAROL BAGH, NEW DELHI

No. DJB/CEO/2025/ D-729

Date : 01.09.2025

Subject: Appreciation of Interception Work at Shri Ram JJC near Springdale School, Dhaula Kaun and Request for replication of same Action for Other JJ Clusters

Sir,

That in compliance of the order dated 02.05.2025 of the Principal Bench of the Hon'ble National Green Tribunal ("NGT") in **Miscellaneous Application No. 105/2023** in **Original Application No. 365/2021, titled as- "Shamsher Singh Versus Govt. of NCT of Delhi & Ors"**, A survey was conducted by the Delhi Jal Board ("DJB") on 26.07.2025 of JJ clusters discharging into the Barapullah stormwater drain observed that the Delhi Urban Shelter Improvement Board ("**DUSIB**") has recently intercepted the sewage outflow from the Shri Ram Jhuggi-Jhopri Cluster (near Springdale School, Dhaula Kaun) and connected it to the DJB sewer network. As a result of this intervention, no untreated sewage is entering the Barapullah drain from this cluster, and functional community toilets are now serving the residents. The DJB places on record its appreciation for this timely and effective measure by DUSIB.

Such coordinated action aligns squarely with the statutory mandates of our agencies. Under Section 10 of the DUSIB Act, 2010, DUSIB is empowered to prepare and implement schemes for improvement of living conditions in Jhuggi-Jhopri clusters- explicitly including the provision of toilets, bathing facilities, improved drainage, water supply, street paving, waste collection and similar amenities. Likewise, Section 4(e) of the Delhi Jal Board Act, 1998 charges DJB with collecting, treating and disposing of sewage from *any part of Delhi*. The present arrangement whereby DUSIB reroutes cluster sewage into the DJB sewer system is fully consistent with these legal functions. Indeed, DJB's consent to this connection is unequivocal, since treating all sewage through the municipal system is precisely DJB's statutory duty.

Conversely, discharging sewage outside the authorized network violates these provisions and is a punishable offence under the Environment (Protection) Act, 1986. By ensuring that cluster sewage is no longer dumped into drains, DUSIB's measure promotes full compliance with these laws.

This approach also directly furthers the directives of the Hon'ble National Green Tribunal on sewage pollution. The Hon'ble NGT has repeatedly underscored that "*sewage cannot be allowed to flow in these stormwater drains*" and must be permanently prevented from entering the natural drainage system. In OA No. 6/2012 titled as- *Nizamuddin West Assn. v. UOI*, for example, the Principal Bench of the Hon'ble NGT on 20.08.2025 directed DJB, the Delhi Government and other agencies to devise a permanent plan to stop sewage inflow into drains. The Tribunal has also explicitly involved DUSIB in these matters, noting that sewage from JJ clusters continues to pollute Delhi's drains and even directing that DUSIB be impleaded as a respondent in related cases. DJB's own recent report to the NGT confirms the magnitude of the issue: out of 94 JJ clusters in the Barapullah catchment, 84 now have their community-toilet pipelines hooked to the DJB sewerage network, whereas the remaining 10 (lacking organized sanitation) are still discharging untreated sewage into the drain. This clearly demonstrates the need to extend the Shri Ram JJC solution to all unaddressed locations.

In view of the above, the DJB once again places on record its sincere thanks to DUSIB for the work executed at Shri Ram JJC, Dhaula Kaun. We have no objection to the present arrangement – indeed we welcome it – and respectfully request that DUSIB undertake similar interception and tapping measures for all remaining JJ clusters discharging into the Barapullah drain (details enclosed at **Annexure-I**). Such measures will not only abate pollution and improve public health but also ensure adherence to statutory obligations and orders of the Hon'ble NGT requiring sewage management. Prompt replication of this approach will further the objectives of Delhi's sewage master plan and national sanitation policy.

We trust DUSIB will continue to work in tandem with DJB to secure the city's waterways.

Yours faithfully,

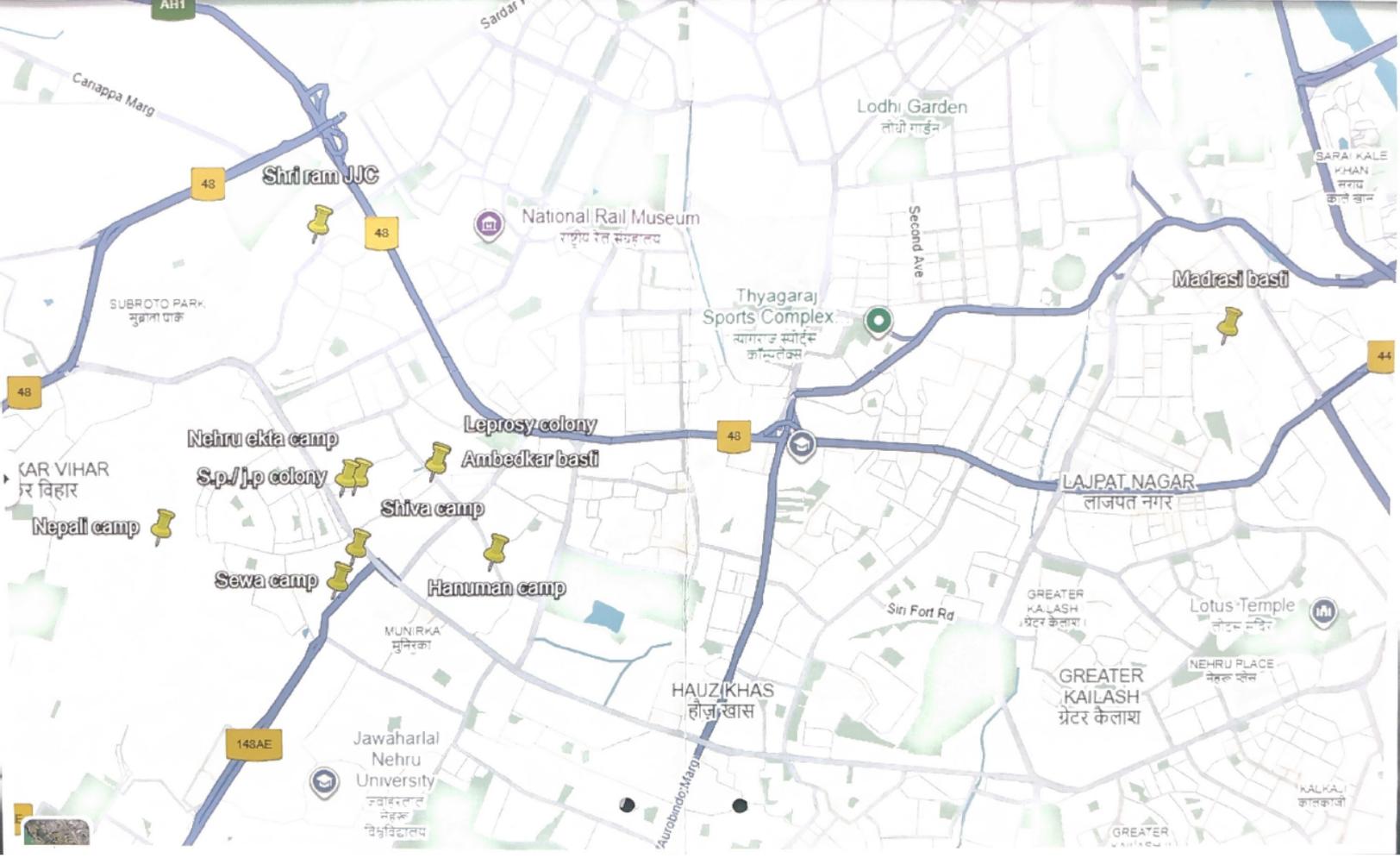

(Kaushal Raj Sharma)
Chief Executive Officer, DJB

Encl : As above

To
The Chief Executive Officer
Delhi Urban Shelter Improvement Board (DUSIB)
I.P. Estate,
New Delhi – 110002.

Annexure – I: List of JJ Clusters for Similar Action

S. No.	Name of JJ Cluster	Location	Household Population	Approx. Discharge (KLD)	Remarks
1	Madras Basti	Near Railway Line, Jal Vihar	1310	330	Cluster exists between railway tracks. 2 public toilets exist. Residents to be encouraged to use same.
2	Ambedkar Basti West Block-II	R.K. Puram	550	140	Located on bank of drain with multiple discharge points. Collection at single point not feasible.
3	Leprosy Colony	In front of Mohan Singh Market, R.K. Puram	1200	300	2 public toilets exist but connected with nearby drain. No sewer nearby.
4	Nehru Ekta Camp	Sector-VII, R.K. Puram	64	16	20% discharge cannot be trapped; 80% already tapped. Remaining discharge flows into drain.
5	S.P./D.P. Colony	Sector-6, R.K. Puram	335	85	Situated on sloping bank. Not feasible to trap. Suggest relocation.
6	Sector-I R.K. Puram Police Post (Hanuman Camp)	R.K. Puram	111	30	Public toilet exists, but some discharge goes to low lying land.
7	Nepali Camp	Near Bhanwar Singh Camp, Vasant Vihar	373	95	Jhuggis on slope towards drain. Not feasible. Suggest relocation.
8	Meena Basti	Behind Police Staff Quarters, Vasant Vihar Depot, Munirka	686	175	Public toilet functional. Multiple discharges cannot be trapped.
9	Shriram Camp	Vasant Vihar, near Petrol Pump	6550	2750	Multiple discharges directly into drain. Cannot be trapped. Suggest relocation.
10	Other adjoining clusters	As per survey records	6000+	300-875	Functional public toilets exist in some, but interception pending.



Date of inspection : 26.07.2025

Subject: Current status report regarding 10 Nos. JICs (which falls under the jurisdiction of SE(M)-10/CE(South)) whose discharge is ultimately falling into Barapullah drain which is being trapped by DJB.

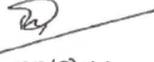
S. No. of 65 JIC list	Name of JJ Cluster	Household	Population	Discharge (in KLD)	Remarks
1	2	3	4	5	6
5	Madras Bast: Near Railway Line Jal Vihar	1310	6550	330	This JJ Cluster is exists between two railway tracks on the land of Indian Railway. 2 Nos. public toilet exists at site having septic tanks which are functional. No discharge is going into the drain.
6	Shn Ram JIC near SPRINGDALE School Dhaura Kaun	550	2750	140	The discharge of this JJ Cluster has been trapped in DJB sewer line by DUSIB recently. No sewage is going into the drain. Functional public toilets also exist in this JIC.
7	Ambedkar Basti West Block-II R.K.Puram	1200	6000	300	The JJ cluster is located on the bank of drain having multiple discharges points directly into the drain. Hence, collection of sewage at single point is not feasible. Moreover, DSTP also can not be installed due to space constraints. DUSIB may be directed to promote the residents to use the public toilets and demolish the individual toilets which are directly discharging the sewage into the drain.
8	Leprosy Colony Infront of Mohan Singh Market R.K.Puram	64	320	16	2 Nos Public toilet exist which are connected with nearby drain. No Sewer network available nearby.
9	Rehru Ekta Camp Sector-VII R.K.Puram	335	1675	85	Approx 80 % flow of JIC has been trapped. Wherever feasible. Rest of the discharge can not be trapped as these jhuggis situated on the slopy bank of drain whose slope is towards drain. For the remaining 20% JIC, discharge can not be trapped.
10	S.P./J.P. Colony Sector 6 R.K.Puram	111	555	30	The drain can not be trapped due to space constraint. Public toilet is functional.
11	Sector-I R.K.Puram Police Post (Hanuman Camp)	373	1865	95	Sewer line not exist nearby. JIC is located on slope towards the drain / nallah. Hence, discharge can not be trapped. This JIC may be relocated.
13	Nepali Camp Near Bhanwar Singh Camp Vasant Vihar	686	3430	175	Public toilet exist in this JIC which is connected with DJB sewer line. Some residents have constructed individual toilets which discharge is going in vacant low lying forest land.

14	Sewa Camp Behind Police Staff Quarter Vasant Vihar Depot Munirika	92	460	23	Jhuggies are present on sloping bank of the drain having multiple discharge points falling directly into drain which can not be trapped/collected at a single point being space constraint. Public toilet having septic tank is functional in this JJC.
15	Shiva Camp Vasant Vihar Near Petrol Pump	175	875	45	Public toilet having septic tank is functional in this JJC. Multiple discharge points falling directly into drain which can not be trapped/collected at a single point being space constraint. This JJC may be relocated.


SE(Dr)Project-III
(Chairman)


SE(C)-10
Member


EE(C)DR-XII
Member


EE(D)-101
Member


EE(D)102
Member